

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA**

**UNSTARRED QUESTION NO.2098
(TO BE ANSWERED ON 11.12.2015)**

PORTABILITY OF DTH OPERATORS

2098. SHRI ALOK SANJAR :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- a) whether the Government is contemplating to provide the benefit of portability of DTH operators to the subscribers;
- b) if so, the details thereof; and
- c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

(a) to (c) :Telecom Regulatory Authority of India (TRAI) in its recommendation on "Issues relating to New DTH Licenses" dated 23.07.2014 has inter-alia recommended that the DTH license conditions should mandate the licensee to comply with the tariff order/scheme prescribed by TRAI for commercial interoperability. Moreover, in order to ensure effective commercial interoperability, TRAI notified on 01 April 2015, a Tariff Order (TO), namely the Telecommunication (Broadcasting and Cable) Services (Seventh) (the Direct to Home Services) Tariff Order, 2015 (2 of 2015). The said TO prescribes a framework for commercial interoperability of Customer Premises Equipment (CPE) offered by the Direct-to-Home (DTH) operators to their subscribers. With regard to interoperability of DTH STBs, the interests of consumers can largely be protected through the provision of Commercial interoperability of CPEs. Commercial interoperability provides for an exit option to a DTH subscriber in case he wishes to change the operator/platform and avail the services from another DTH operator/platform for any reason.
